

ITEM NO.6

COURT NO.1

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA No.32340/2020 in Petition(s) for Special Leave to Appeal (Cr1.)
No(s).3800/2019

(Arising out of impugned final judgment and order dated 25-01-2019
in AB No. 3666/2018 passed by the Gauhati High Court)

HELALUDDIN AHMED

Petitioner(s)

VERSUS

THE STATE OF ASSAM

Respondent(s)

(ONLY I.A. NO. 32340/2020 TO BE LISTED ON 26.2.2020 - IA No.
32340/2020 - STAY APPLICATION)

Date : 26-02-2020 The application was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s) Mr. Sanjay Dubey, Adv.
Mr. Devender Kumar, Adv.
For Mr. Rameshwar Prasad Goyal, AOR

For Respondent(s) Ms. Diksha Rai, Adv.
Ms. Palak Mahajan, Adv.
Mr. Shuvodeep Roy, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No.32340/2020 in SLP (Cr1.) No.3800/2019

We have heard learned counsel appearing for the parties
and perused the application for grant of stay on arrest of the
petitioner.

For the reasons stated, we grant extension of order dated
16.12.2019 granting interim stay on arrest of the petitioner
for further period of four weeks. In addition to the
condition(s) earlier imposed, the petitioner shall not tamper

or attempt to tamper with any evidence and shall not contact or influence any witnesses.

Order accordingly.

The instant application being I.A. No.32340/2020 stands disposed of.

(SANJAY KUMAR-II)
ASTT. REGISTRAR-cum-PS

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR